

Central Administrative Tribunal

Principal Bench: New Delhi

OA 319/93

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New Delhi this the 11th day of December 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Naveender Kumar  
S/o Shri Gauri Dayal  
R/o 4-C Servants Quarter  
Akashwani Bhawan  
New Delhi.

(By Advocate: Shri A.K.Bhardwaj)

...Applicant.

Versus

Union of India through

1. Secretary  
Ministry of Information & Broadcasting  
Shastri Bhawan, New Delhi.
2. The Director General  
Doordarshan  
Doordarshan Kendra  
New Delhi.
3. Deputy Director (Admn.)  
Doordarshan, Doordarshan Kendra  
New Delhi.
4. Director General  
All India Radio  
Akashwani Bhawan  
New Delhi.

...Respondents.

(By Advocate: Shri B.Lall)

O R D E R (oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Applicant who has been rendering casual service in All India Radio and thereafter in Doordarshan has filed this application for a direction to respondents to take into account the service rendered by the applicant as casual labourer in AIR from 21.4.89 to 13.10.89 also for the purpose of seniority for regularisation/absorption as Group-D employee in preference to those casual labourers who have rendered lesser length of service than him.

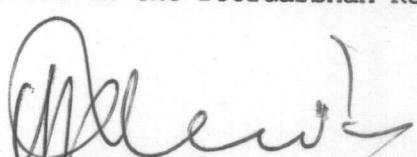
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2. Respondents have filed a reply. They have contended that the service rendered by the applicant as casual labourer in AIR cannot be reckoned for the purpose of determining his seniority towards regularisation on Group-D post, as for such purpose, in accordance with the scheme, casual labourers are to be considered for regularisation in accordance with their position in the gradation list - Kendra-wise. However, the respondents do not dispute the right of the applicant for consideration of regularisation/absorption on a group-D post in his turn in preference to persons with lesser length of service.

3. I have heard learned counsel on either side. The claim of the applicant for reckoning his casual service from 21.4.89 to 13.10.89 in AIR for determining his eligibility for absorption on a Group-D post in Doordarshan Kendra cannot be accepted for simple reason that the casual labourers in Doordarshan Kendra are to be considered for regularisation in accordance with their seniority position in the gradationl list of casual labourers in the Kendra.

4. In the light of what is stated above, the application is disposed of with a direction to the respondents to consider regularisation/absorption on Group-D post in Doordarshan Kendra in his turn taking into account his service in the Doordarshan Kendra.

  
[A.V. Haridasan]  
Vice Chairman (J)

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